

**GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION**

**LOK SABHA
UNSTARRED QUESTION NO.120
TO BE ANSWERED ON 7TH DECEMBER, 2022**

EXTENSION OF STOCK LIMIT ORDER

**120. SHRI PARBATBHAI SAVABHAI PATEL:
SHRI NARANBHAI KACHHADIYA:**

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the main reasons behind the extension of stock limit order from 08.10.2021 to 31.12.2022;**
- (b) the percentage change in prices of edible oil after removal of stock limit order;**
- (c) whether it is a better way to remove licensing equipments, etc.; and**
- (d) the benefits of removing wholesalers and big chain retailers from stock limit order?**

A N S W E R

**MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND
CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)**

(a): The stock limit order on edible oils and oilseeds was imposed on 08.10.2021 and further extended in the wake of very high prices of edible oils both in the international and domestic market, high volatility leading to hoarding, profiteering and black marketing.

(b): The stock limit order on edible oils and oilseeds is still in force upto 31.12.2022.

(c) & (d): The removal of wholesalers and big chain retailers from the stock limit order on edible oils and oilseeds was done to enable them to stock up additional quantities, keep different varieties and brands of edible oils due to falling domestic and international prices.
